



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Aug/202223/8

DATED: 02/09/2022

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Aug/202223/8 dated 02/09/2022 of Norms Committee - IV for the year 2022-23 was held on 02/09/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	CHETAN JAGGARWAL, FTDO	Directorate General of Foreign Trade, Delhi
2	NAND Lal, Technical Authority	Technical Consultant, DGFT
3	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
4	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Aug/202223/8
----------	----------------------------

Case Status	Case Approved
Party Name	RUSHIL DECOR LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305000951AM19
RA File Number	082404000281 AM18
Licence No and Date	0810141593/22/12/2017
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Hence, the committee decided to clear the case as per above SION.	

Case No.	2 / NC/4/MEET/Aug/202223/8
Case Status	Case Rejected
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305001307AM19
RA File Number	292404000001 AM19
Licence No and Date	2910025358/16/08/2018
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 04.04.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	3 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM REVIW00002457AM23
RA File Number	039504000521 AM19
Licence No and Date	0310823260/24/08/2018
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to	

defer the case

Case No.	4 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM REVIW00342933AM22
RA File Number	039504000624 AM19
Licence No and Date	0310824114/01/10/2018
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	5 / NC/4/MEET/Aug/202223/8
Case Status	Case Withdrawn
Party Name	CANOPUS WET WIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305001093AM19
RA File Number	072404000186 AM19
Licence No and Date	0710114065/30/10/2018
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has surrendered the license and informed NC via letter dated 28.07.2022. Hence, the committee decides to withdraw the case.	

Case No.	6 / NC/4/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	SALASAR LAMINATES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305001090AM19
RA File Number	082404000331 AM18
Licence No and Date	0810144002/30/11/2018

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Hence, the committee decided to clear the case as per above SION.

Case No.	7 / NC/4/MEET/Aug/202223/8
Case Status	Case Withdrawn
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305000026AM20
RA File Number	039504000022 AM20
Licence No and Date	0310828241/09/04/2019

Norms Committee Decision:

The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been **Case Rejected** in online meeting 10/83-ALC1/2020 (Part I) held on 19.01.2021. Hence, the Committee decided to withdraw the case.

Case No.	8 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM REVIW00343004AM22
RA File Number	039504001336 AM19
Licence No and Date	0310828341/15/04/2019

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	9 / NC/4/MEET/Aug/202223/8
Case Status	Case Withdrawn
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM REVIW00141348AM22

RA File Number	052304000116 AM20
Licence No and Date	0510410926/13/06/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/May/202223/3 dated 31.05.2022 and got approved. Hence, the committee decided to withdraw the case	

Case No.	10 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM REVIW00002456AM23
RA File Number	039504000864 AM20
Licence No and Date	0310833195/04/12/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	11 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	KIM CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305000506AM20
RA File Number	039404000543 AM20
Licence No and Date	0310833220/04/12/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 28.09.2020. Hence, the Committee decided to defer the case. (1st Reminder).	

Case No.	12 / NC/4/MEET/Aug/202223/8
Case Status	Case Rejected

Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305000717AM20
RA File Number	039404000530 AM20
Licence No and Date	0310834900/17/02/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 24.03.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	13 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SOHUM ENTERPRISES
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305000766AM20
RA File Number	072404000267 AM20
Licence No and Date	0710116237/10/03/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022 followed by a reminder on 18.08.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 03.09.2022).	

Case No.	14 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	JINDAL DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305000815AM21
RA File Number	039404000004 AM21
Licence No and Date	0310836019/27/04/2020
Norms Committee Decision: The Committee considered the case as per Agenda and defer the case for further examination.	

Case No.	15 / NC/4/MEET/Aug/202223/8
Case Status	Case Withdrawn
Party Name	EVONIK CATALYSTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022

HQ File Number	HQRNORM REVIW00000073AM23
RA File Number	039404001104 AM20
Licence No and Date	0310836106/05/05/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was rejected in meeting no. 7 dated 17.08.2022. Hence, the committee decide to withdraw the case.	

Case No.	16 / NC/4/MEET/Aug/202223/8
Case Status	Case Rejected
Party Name	SERVO PACKAGING LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305000889AM21
RA File Number	022404000019 AM21
Licence No and Date	0210209909/08/06/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 08.04.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	17 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305000894AM21
RA File Number	039404000144 AM21
Licence No and Date	0310836636/11/06/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	18 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred

Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305000897AM21
RA File Number	039404000145 AM21
Licence No and Date	0310836646/12/06/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	19 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305000912AM21
RA File Number	039404000177 AM21
Licence No and Date	0310836764/19/06/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	20 / NC/4/MEET/Aug/202223/8
Case Status	Case Rejected
Party Name	SHALIMAR INCENSE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305000926AM21
RA File Number	072404000098 AM21
Licence No and Date	0710116680/30/06/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 21.08.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	21 / NC/4/MEET/Aug/202223/8
Case Status	Case Rejected
Party Name	SPOTON COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305000942AM21
RA File Number	522404000023 AM21
Licence No and Date	5210043450/03/07/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 19.08.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	22 / NC/4/MEET/Aug/202223/8
Case Status	Case Rejected
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305000951AM21
RA File Number	022404000040 AM21
Licence No and Date	0210209966/08/07/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 19.08.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	23 / NC/4/MEET/Aug/202223/8
Case Status	Case Rejected
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305000955AM21
RA File Number	039404000192 AM21
Licence No and Date	0310837140/10/07/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 21.08.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	24 / NC/4/MEET/Aug/202223/8
Case Status	Case Rejected
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305000990AM21
RA File Number	522404000032 AM21
Licence No and Date	5210043471/27/07/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 07.06.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	25 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305001044AM21
RA File Number	022404000068 AM21
Licence No and Date	0210210071/01/09/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	26 / NC/4/MEET/Aug/202223/8
Case Status	Case Rejected
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305001057AM21

RA File Number	522404000041 AM21
Licence No and Date	5210043524/08/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 09.10.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	27 / NC/4/MEET/Aug/202223/8
Case Status	Case Rejected
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305001080AM21
RA File Number	022404000078 AM21
Licence No and Date	0210210112/17/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 09.10.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	28 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305001101AM21
RA File Number	022404000081 AM21
Licence No and Date	0210210126/25/09/2020
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	29 / NC/4/MEET/Aug/202223/8
Case Status	Case Rejected
Party Name	RAILTRACK CONCRETE PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305001112AM21
RA File Number	022404000084 AM21
Licence No and	0210210137/01/10/2020

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 07.06.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	30 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305001115AM21
RA File Number	342404000072 AM21
Licence No and Date	3410046435/01/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 07.04.2022 followed by a reminder on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 07.09.2022).	

Case No.	31 / NC/4/MEET/Aug/202223/8
Case Status	Case Rejected
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305001135AM21
RA File Number	082404000220 AM21
Licence No and Date	0810148768/09/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 04.04.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	32 / NC/4/MEET/Aug/202223/8
Case Status	Case Rejected
Party Name	SADHANA NITRO CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305001170AM21
RA File Number	039504000491 AM21
Licence No and Date	0310839272/02/11/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 13.05.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	33 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305001172AM21
RA File Number	082404000272 AM21
Licence No and Date	0810148965/02/11/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	34 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305001209AM21
RA File Number	039404000566 AM21
Licence No and Date	0310839522/12/11/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).

Case No.	35 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	LEETHA PACK PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022

HQ File Number	018305001212AM21
RA File Number	102404000056 AM21
Licence No and Date	1010060715/17/11/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	36 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305001218AM21
RA File Number	039404000564 AM21
Licence No and Date	0310839602/19/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	37 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305001219AM21
RA File Number	039404000565 AM21
Licence No and Date	0310839603/19/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued	

on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	38 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	MORESCO HM&LUB INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018305001223AM21
RA File Number	082404000297 AM21
Licence No and Date	0810149086/19/11/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 06.09.2022

1. The chemical name of the import item -synthetic resin.
2. Complete calculation of the requirement of both imported and indigenous items indicating net content and wastage separately.
3. Weight of indigenous item- White oil in kg term.
4. Justification for higher wastage of raw materials in mixing of chemicals.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 07.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	39 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00038995AM21
RA File Number	03AA04011439 AM21
Licence No and Date	0311000142/15/12/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by reminder on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 07.09.2022).

Case No.	40 / NC/4/MEET/Aug/202223/8
----------	-----------------------------

Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00046161AM21
RA File Number	08AA04005164 AM21
Licence No and Date	0811000145/24/12/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	41 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00046516AM21
RA File Number	05AA04020214 AM21
Licence No and Date	0511000408/24/12/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	42 / NC/4/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00058549AM21
RA File Number	05AA04022889 AM21
Licence No and	0511000699/08/01/2021

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Jul/202223/6 dated 08.10.2022 .	

Case No.	43 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00065793AM21
RA File Number	03AA04019081 AM21
Licence No and Date	0311001046/19/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	44 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	HUBERGROUPO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00077571AM21
RA File Number	03AA04021440 AM21
Licence No and Date	0311001390/05/02/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.10.2021 followed by reminder on 13.05.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	45 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022

HQ File Number	HQRNORM APPLY 00077749AM21
RA File Number	072404000226 AM21
Licence No and Date	0711000434/05/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 06.09.2022 1. COA report of both import and export items from the foreign supplier/buyer. 2. Reason for giving different HS code for Export and import items when both are lead. 3. Complete calculation for requirement of raw material/s giving Chemical reaction with molecular weight and yield for the manufacture of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 07.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	46 / NC/4/MEET/Aug/202223/8	
Case Status	Case Approved	
Party Name	HUBERGROUP INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022	
HQ File Number	HQRNORM APPLY 00079672AM21	
RA File Number	03AA04021441 AM21	
Licence No and Date	0311001398/09/02/2021	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
EXPORT PRODUCT- NEW V PACK PROCESS YELLOW (PIGMENT CONTENT 14% +/-5% SOLID CONTENT 86 +/- 5%)		
Qty.:50000 Kg		
IMPORT ITEMS :		
S.No.	Description of Items	Qty. in kg for export of 1 kg
1	2,4 DIETHYLTHIOXANTHONE (DETX)	0.01515

2	ACRYLIC ACID	0.01261
3	ADIPIC ACID	0.00069
4	BENTONE JELLY -TACK REDUCER	0.02665
5	BUTYLATED HYDROXYTOLUENE	0.00174
6	CYCLOHEXANE	0.00119
7	DI-TMP FLAKES	0.01397
8	EASTMAN CAB-551-0.01	0.00006
9	EBECRYL 160 - TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.03226
10	EFFULGENCE-510 (NAPL) (TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.00086
11	EPOXY RESIN	0.00186
12	FINNTALC MO5N (TALC POWDER)	0.03001
13	MIRAMER M-320 (GLYCERYL PROPOXY TRIACRYLATE) GPTA	0.05000
14	LITHOSPERSE 7005 CS (KAOLIN CLAY)	0.04502
15	MEHQ-METHYL HYDROQUINONE	0.00009
16	OLEIC ACID	0.00303
17	PHOTOINITIATOR - IGM OMNIRAD OMBB (METHYL-2-BENZOYLBENZOATE)	0.01326
18	OMNIPAL ASA POLY(EHTYLENEGLYCOL) BIS (P-DIMETHYLAMINO BENZOATE)	0.02663

19	PARA TOLUENE SULFONIC ACID	0.00022
20	PIGMENT YELLOW WC 174 (100%) FOR PRINTING INK	0.12350
21	PHOTOINITIATOR 389	0.00859
22	POLYESTER ACRYLATE	0.00055
23	POLYESTER ACRYLATE - D	0.35189
24	POLYESTER ACRYLATE - DOA	0.03286
25	POLYESTER ACRYLATE - P	0.21094
26	PTFE WAX (SYNTHETIC PTFE RESIN)	0.01021
27	RP 1035C DIACETANIL ORANGE T 3424 C-82950	0.00028
28	SOLSPERSE 36000 (100% ACTIVE POLYMERIC DISPERSANT)	0.00005
29	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.00113
30	PHOTOINITIATOR - SPEEDCURE BMS (4-BENZOYL-4-METHYL DIPHENYL SULPHIDE)	0.00474
31	SPEEDCURE TPO - L (ETHYL (2,4,6-TRIMETHYLBENZOYL) PHENYL PHOSPHINATE)	0.00758
32	SST-204- PTFE WAX	0.00001
33	TBHQ	0.00001
34	UV-1173- (1-HYDROXY-2-METHYL-1-PHENYL-1-1 PROPANONE)	0.00527
35	ZIRCONIUM OCTATE 22% (XYLENE BASE)	0.00009

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	47 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00081809AM21
RA File Number	03AA04018373 AM21
Licence No and Date	0311001389/11/02/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 03.09.2022).	

Case No.	48 / NC/4/MEET/Aug/202223/8		
Case Status	Case Approved		
Party Name	ATUL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022		
HQ File Number	HQRNORM APPLY 00089538AM21		
RA File Number	08AA04010393 AM21		
Licence No and Date	0811000765/22/02/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
2,4 D Dimethylamine Salt (Each Liter of export item contains not less than 720 gms of 2,4 D Acid)	1 Liter	2,4 Dichloro Phenoxy Acetic Acid (98 % Max)	0.773 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	49 / NC/4/MEET/Aug/202223/8
----------	-----------------------------

Case Status	Case Rejected
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00089540AM21
RA File Number	08AA04010398 AM21
Licence No and Date	0811000766/22/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 12.10.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	50 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00006759AM22
RA File Number	05AA04001448 AM22
Licence No and Date	0511002126/08/04/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	51 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00033492AM22
RA File Number	05AA04010658 AM22
Licence No and Date	0511002438/05/05/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following	

deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	52 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00036164AM22
RA File Number	31AA04007442 AM21
Licence No and Date	3111000229/08/05/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 10.03.2022 followed by a reminder on 13.05.2022 and on 01.06.2022. Hence, the committee decided to defer the case. (Reminde rletter to be issued on 07.09.2022)	

Case No.	53 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00039274AM22
RA File Number	04AA04003295 AM22
Licence No and Date	0411000807/12/05/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	54 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00039544AM22
RA File Number	05AA04013919 AM22
Licence No and Date	0511002578/12/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 08.09.2021 followed by a reminder on 13.11.2021 and on 23.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 07.09.2022)	

Case No.	55 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00131237AM22
RA File Number	02AA04012574 AM22
Licence No and Date	0211000887/05/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that firm did not appear for the personal hearing. Hence, the committee decided to defer the case.	

Case No.	56 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00134373AM22
RA File Number	34AA04004892 AM22
Licence No and Date	3411000820/08/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 21.12.2021 followed by a reminder on 08.04.2022 and on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter on 07.09.2022).	

Case No.	57 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022

and Date	
HQ File Number	HQRNORM APPLY 00139442AM22
RA File Number	03AA04040408 AM22
Licence No and Date	0311005394/15/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021, 17.02.2022 and on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 07.09.2022).	

Case No.	58 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00141640AM22
RA File Number	03AA04049909 AM22
Licence No and Date	0311005457/19/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	59 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00141863AM22
RA File Number	03AA04048803 AM22
Licence No and Date	0311005471/19/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by a reminder on 17.02.2022 and on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 07.09.2022).	

Case No.	60 / NC/4/MEET/Aug/202223/8
----------	-----------------------------

Case Status	Case Deferred
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00147713AM22
RA File Number	03AA04047728 AM22
Licence No and Date	0311005640/26/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	61 / NC/4/MEET/Aug/202223/8		
Case Status	Case Approved		
Party Name	PIDILITE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022		
HQ File Number	HQRNORM APPLY 00148338AM22		
RA File Number	039504000996 AM20		
Licence No and Date	0311000425/27/07/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PIGMENT RED 122 (C.I.NO.73915)	1 Kg	DIMETHYL SUCCUNYLO SUCCINATE	0.758 Kg
		DIMETHYL FORMAMIDE	1.290 Kg
		PHOSPHOROUS PETOXIDE	2.025 Kg
		PHOSPHRIC ACID	1.123 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

COMMITTEE

Case No.	62 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00151077AM22
RA File Number	03AA04054084 AM22
Licence No and Date	0311005769/30/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	63 / NC/4/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	WEST COAST PAPER BAGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00152444AM22
RA File Number	03AA04056084 AM22
Licence No and Date	0311005807/02/08/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms with 6% wastage as under:- 1. Export Item Name: 25 KG PLAIN PAPER BAGS, 80 GSM (71.5 CM X 54 CM. X 18 CM. - BR [Quantity - 500 GMS/ Bag]([import content 93.57 GMS per bag] (printed) Quantity: 100000.0 Nos (50000 kg) Import item: PERFORMANCE BROWN SE (UNBLEACHED SACK PAPER) 80 GSM, WIDTH 1120MM Quantity: 9918.42 Kg 2. Export Item Name: 25 KGS PTD MANCOZEB PAPER BAG - YELLOW, 80 GSM (71.5	

CM X 54 CM. X 18 CM. [Quantity - 500 GMS/ Bag]([**import content 93.57 GMS per bag**])(Printed)

Quantity: 150000.0 Nos (75,000kg)

Import item: PERFORMANCE BROWN SE (UNBLEACHED SACK PAPER)80 GSM ,WIDTH 1120MM

Quantity: 14877.63 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	64 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00152793AM22
RA File Number	03AA04056220 AM22
Licence No and Date	0311005830/03/08/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022)	

Case No.	65 / NC/4/MEET/Aug/202223/8		
Case Status	Case Approved		
Party Name	PIDILITE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022		
HQ File Number	HQRNORM APPLY 00153606AM22		
RA File Number	03AA04042850 AM22		
Licence No and Date	0311005873/04/08/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PIGMENT RED 122 (C.I.NO.73915)	1 Kg	DIMETHYL SUCCUNYLO SUCCINATE	0.758 Kg

		DIMETHYL FORMAMIDE	1.290 Kg
		PHOSPHRIC ACID	1.123 Kg
		PHOSPHOROUS PETOXIDE	2.025 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	66 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00169332AM22
RA File Number	05AA04072273 AM22
Licence No and Date	0511004263/24/08/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	67 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00174021AM22
RA File Number	03AA04073253 AM22
Licence No and Date	0311006565/31/08/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	68 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00179930AM22
RA File Number	05AA04077175 AM22
Licence No and Date	0511004607/08/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	69 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	PORWAL TAR PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00211545AM22
RA File Number	50AA04003507 AM22
Licence No and Date	5011000269/13/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	70 / NC/4/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00219660AM22
RA File Number	039504000271 AM21
Licence No and Date	0311007804/21/10/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PIGMENT RED 122 (C.I.NO.73915)	1 Kg	DIMETHYL SUCCUNYLO SUCCINATE	0.758 Kg
		DIMETHYL FORMAMIDE	1.290 Kg
		PHOSPHOROUS PETOXIDE	2.025 Kg
		PHOSPHRIC ACID	1.123 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	71 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	RALLIS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00238515AM22
RA File Number	03AA04074754 AM22
Licence No and Date	0311008135/01/11/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	72 / NC/4/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022

HQ File Number	HQRNORM APPLY 00254811AM22
RA File Number	04AA04035986 AM22
Licence No and Date	0411001815/16/11/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to take cue from SION A 3028 and ratify the norms as under:-

Item of Export

Sl. No.	Description of Item	Quantity
		-
1.	Magnetran Coated Float Glass (AG)	1 MT
	-	-

Item of Import

Sl.No	Description of Item	Quantity recommended per MT of export
1	Silica Sand	908.67 kg.
2	Soda Ash (Sodium Carbonate Dense)	275 Kg.
3.	Dolomite	224.9
<u>4</u>	Sodium Sulphate	11 Kg.
<u>5</u>	Iron Oxide	2 Kg.
6	Nickel Oxide	0.62 Kg.
7	Cobalt Oxide	0. 17 Kg.
8.	Selenium	0.007 Kg.
9.	PMMA Base Interlevant powder	0.04609 Kg.

10	Furnace Oil	As per H.B. Procedure- General Note for Fuel 5% of FOB
11	Aluminium foil	As per packing policy
12	Nickle Chromoum (Targets Solid molded form)	0.0616 kg
13	Titanium (Targets Solid molded form)	0.0002 kg
14	Niobium (Targets solid casted form)	0.0002 kg
15.	Silver(Targets solid casted form)	0.0736 kg
16	Silicon Aluminium	0.0911 kg
17	Titanium Oxide (Targets)	0.0003 kg
18	Wood: Wood Pine	As per packing policy
19	Unit Clay Tyvek (Bentonite)	As per packing policy
20	Cargo Dry	As per packing policy
21	Zinc Aluminium (Targets Soild Casted Form)	0.0004 kg
22	Rotary Niobium (Targets Soild Casted Form)	0.0039 kg
23	Zinc Oxide(Targets Soild Casted Form)	0.0593 kg
24	Titanium Zirconium Oxide (Targets Solid molded form)	0.0098 kg
25	Silicon Zirconium (Targets Soild Casted Form)	0.0071 kg

26	Zinc Tin (Targets Solid Casted Form)	0.0389 kg
27	Titanium Zirconium (Targets Solid molded form)	0.0099 kg
28	Carbon (Targets Solid Form)	0.000001 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	73 / NC/4/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00254812AM22
RA File Number	04AA04036005 AM22
Licence No and Date	0411001816/16/11/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to take cue from SION A 3028 and ratify the norms as under:-

Item of Export

Sl. No.	Description of Item	Quantity
		-
1.	Magnetran Coated Float Glass (AG)	1 MT
	-	-

Item of Import

Sl.No	Description of Item	Quantity recommended per MT of export
1	Silica Sand	908.67 kg.

2	Soda Ash (Sodium Carbonate Dense)	275 Kg.
3.	Dolomite	224.9
4	Sodium Sulphate	11 Kg.
5	Iron Oxide	2 Kg.
6	Nickel Oxide	0.62 Kg.
7	Cobalt Oxide	0. 17 Kg.
8.	Selenium	0.007 Kg.
9.	PMMA Base Interlevant powder	0.04609 Kg.
10	Furnace Oil	As per H.B. Procedure- General Note for Fuel 5% of FOB
11	Aluminium foil	As per packing policy
12	Nickle Chromoum (Targets Solid molded form)	0.0616 kg
13	Titanium (Targets Solid molded form)	0.0002 kg
14	Niobium (Targets solid casted form)	0.0002 kg
15.	Silver(Targets solid casted form)	0.0736 kg
16	Silicon Aluminium	0.0911 kg
17	Titanium Oxide (Targets)	0.0003 kg
18	Wood: Wood Pine	As per packing policy
19	Unit Clay Tyvek (Bentonite)	As per packing policy

20	Cargo Dry	As per packing policy
21	Zinc Aluminium (Targets Soild Casted Form)	0.0004 kg
22	Rotary Niobium (Targets Soild Casted Form)	0.0039 kg
23	Zinc Oxide(Targets Soild Casted Form)	0.0593 kg
24	Titanium Zirconium Oxide (Targets Solid molded form)	0.0098 kg
25	Silicon Zirconium (Targets Soild Casted Form)	0.0071 kg
26	Zinc Tin (Targets Soild Casted Form)	0.0389 kg
27	Titanium Zirconium (Targets Solid molded form)	0.0099 kg
28	Carbon (Targets Solid Form)	0.000001 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	74 / NC/4/MEET/Aug/202223/8	
Case Status	Case Approved	
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022	
HQ File Number	HQRNORM APPLY 00254815AM22	
RA File Number	04AA04036006 AM22	
Licence No and Date	0411001817/16/11/2021	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to take cue from SION A 3028 and ratify the norms as under:-		
<u>Item of Export</u>		
Sl. No.	Description of Item	Quantity

		-
1.	Magnetran Coated Float Glass (AG)	1 MT
-		-

Item of Import

Sl.No	Description of Item	Quantity recommended per MT of export
1	Silica Sand	908.67 kg.
2	Soda Ash (Sodium Carbonate Dense)	275 Kg.
3.	Dolomite	224.9
4	Sodium Sulphate	11 Kg.
5	Iron Oxide	2 Kg.
6	Nickel Oxide	0.62 Kg.
7	Cobalt Oxide	0. 17 Kg.
8.	Selenium	0.007 Kg.
9.	PMMA Base Interlevant powder	0.04609 Kg.
10	Furnace Oil	As per H.B. Procedure- General Note for Fuel 5% of FOB
11	Aluminium foil	As per packing policy
12	Nickle Chromoum (Targets Solid molded form)	0.0616 kg

13	Titanium (Targets Solid molded form)	0.0002 kg
14	Niobium (Targets solid casted form)	0.0002 kg
15.	Silver(Targets solid casted form)	0.0736 kg
16	Silicon Aluminium	0.0911 kg
17	Titanium Oxide (Targets)	0.0003 kg
18	Wood: Wood Pine	As per packing policy
19	Unit Clay Tyvek (Bentonite)	As per packing policy
20	Cargo Dry	As per packing policy
21	Zinc Aluminium (Targets Soild Casted Form)	0.0004 kg
22	Rotary Niobium (Targets Soild Casted Form)	0.0039 kg
23	Zinc Oxide(Targets Soild Casted Form)	0.0593 kg
24	Titanium Zirconium Oxide (Targets Solid molded form)	0.0098 kg
25	Silicon Zirconium (Targets Soild Casted Form)	0.0071 kg
26	Zinc Tin (Targets Soild Casted Form)	0.0389 kg
27	Titanium Zirconium (Targets Solid molded form)	0.0099 kg
28	Carbon (Targets Solid Form)	0.000001 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	75 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00257508AM22
RA File Number	03AA040122002 AM22
Licence No and Date	0311008683/18/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.02.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	76 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00261425AM22
RA File Number	05AA040102798 AM22
Licence No and Date	0511006314/22/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	77 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00261426AM22
RA File Number	05AA040102800 AM22
Licence No and Date	0511006316/22/11/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	78 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00276716AM22
RA File Number	08AA04035197 AM22
Licence No and Date	0811003323/06/12/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	79 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	RALLIS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00280226AM22
RA File Number	03AA040112744 AM22
Licence No and Date	0311009311/09/12/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).

Case No.	80 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred

Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00286846AM22
RA File Number	08AX04000032 AM22
Licence No and Date	0811003432/15/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	81 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00287164AM22
RA File Number	08AA04035942 AM22
Licence No and Date	0811003447/15/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	82 / NC/4/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000625AM23
RA File Number	NA
Licence No and Date	0511006990/17/12/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to take cue from SION A 3107 ratify the norms as under:-

Export Item: CHLORINATED PARAFFIN (CHLORINE CONTENT 52%)

Qty.: 50,00,000 kg

Import Item: PARAFFIN OLEFIN C 10 C 30

Qty.: 25,00,000 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	83 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00300048AM22
RA File Number	05AX04000370 AM22
Licence No and Date	0511007295/28/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	84 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00300050AM22
RA File Number	05AX04000371 AM22
Licence No and Date	0511007296/28/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued	

on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	85 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00310767AM22
RA File Number	05AX04000453 AM22
Licence No and Date	0511007719/07/01/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 06.09.2022

1.The item of import Aluminum Foil is not covered under the SION H-302 Single Side Decorative Laminates without Barrier Paper, therefore, to indicate reason with justification for using the item in the export item.

2. Complete calculation, (according to SION H-302) for the requirement of item Aluminum Foil in manufacturing in the export item.

3. Reason for same consumption of Aluminum Foil for the different thicknesses of the export items.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 07.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	86 / NC/4/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00310982AM22
RA File Number	05AX04000467 AM22
Licence No and Date	0511007737/07/01/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

In the past, for the export of the same item, the norm was approved based on H-302 for the export of Single Side Decorative Laminates without Barrier Paper, allowing phenol 0.457 Kg for 1 Sq. mtrx1 mm thickness

of 1.45 Kg +/- 2.5% and subsequently phenol was reduced to 0.435 Kg and accordingly it was allowed. However, the firm has represented and stated that PHENOLIC BACKER LAMINATES (WITHOUT BARRIER AND BASE PAPER) is different from export item Single Side Decorative Laminates without Barrier Paper. It is not decorative laminates and is acid and alkali Chemical resistant and in application in table surfaces in laboratory, hospital center, food service etc. In manufacturing, Melamine, base paper, tissue paper and BOPP film are not used.

Export Item:

S. No.	Item Description	Quantity (Kg.)
1 to 15	Phenolic Backer Laminates (without Barrier and base Paper) thickness 0.5 mm to 18 mm, as per application/Advance Authorization.	1 sq mtr x 1 mm Thickness of wt. 1.45 Kg +/-2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper(60 GSM - 350GSM) (Itchs Code 48044100 48043100 &48045100)	1.033 kg or applied quantity whichever is less
2.	Phenol	0.457 kg or applied quantity whichever is less
3.	Methanol	0.308 kg or applied quantity whichever is less

NOTE: 1.The above norms has been worked out on the 1.00 mm thickness with average wt. of 1.45 Kg +/-2.5%.

2. n case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 1.00 mm thickness of wt. 1.45 Kg +/-2.5%.

B= The thickness or wt/sq. meter of Phenolic Backer laminates proposed to be exported.

C=Either the Standard thickness of 1.00 mm or the Standard wt.of 1.45 Kg/sq. meter of 1.00 mm thickness.

3. It is clarified that the above formula is applicable only in case of Phenolic Backer Laminates (without Barrier and base Paper) having thickness range between 0.5 mm to 18 mm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	87 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	HPL ADDITIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00318833AM22
RA File Number	05AX04000047 AM22
Licence No and Date	0511007954/14/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	88 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	MORESCO HM&LUB INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00322493AM22
RA File Number	08AX04000239 AM22
Licence No and Date	0811003799/18/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 06.09.2022 1. The chemical name of the import item -synthetic resin. 2. Complete calculation of the requirement of both imported and indigenous items indicating net content and wastage separately. 3. Weight of indigenous item- White oil in kg term. 4. Justification for higher wastage of raw materials in mixing of chemicals. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued	

on 07.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	89 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00322404AM22
RA File Number	30AX04000076 AM22
Licence No and Date	3011001673/18/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	90 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00324882AM22
RA File Number	03AA04014114 AM22
Licence No and Date	0311010726/20/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	91 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00345752AM22
RA File Number	03AA04009820 AM22
Licence No and Date	0311011153/07/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	92 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00351171AM22
RA File Number	03AX04000908 AM22
Licence No and Date	0311011329/11/02/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the party could not explain the required technical details during PH. Hence, the committee decided to visit the factory and defer the case.	

Case No.	93 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	HEM CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00351500AM22
RA File Number	03AX04000682 AM22
Licence No and Date	0311011315/11/02/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022 followed by a reminder on 29.04.2022 and on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be	

issued on 07.09.2022).

Case No.	94 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00356318AM22
RA File Number	08AX04000410 AM22
Licence No and Date	0811004065/15/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	95 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00356323AM22
RA File Number	08AX04000412 AM22
Licence No and Date	0811004067/15/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	96 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022

and Date	
HQ File Number	HQRNORM APPLY 00357033AM22
RA File Number	31AX04000065 AM22
Licence No and Date	3111001089/16/02/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022 followed by a reminder on 18.08.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	97 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00362324AM22
RA File Number	02AX04000156 AM22
Licence No and Date	0211001997/21/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case as firm did not appear for the personal hearing.	

Case No.	98 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00378447AM22
RA File Number	03AA04080120 AM22
Licence No and Date	0311012336/07/03/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	99 / NC/4/MEET/Aug/202223/8
----------	-----------------------------

Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00379543AM22
RA File Number	08AX04000558 AM22
Licence No and Date	0811004318/08/03/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	100 / NC/4/MEET/Aug/202223/8		
Case Status	Case Approved		
Party Name	PIDILITE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022		
HQ File Number	HQRNORM APPLY 00383716AM22		
RA File Number	039504001218 AM19		
Licence No and Date	0311012653/11/03/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PIGMENT RED 122 (C.I.NO.73915)	1 Kg	DIMETHYL SUCCUNYLO SUCCINATE	0.758 Kg
		DIMETHYL FORMAMIDE	1.290 Kg
		PHOSPHOROUS PETOXIDE	2.025 Kg
		PHOSPHRIC ACID	1.123 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

COMMITTEE

Case No.	101 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00387408AM22
RA File Number	05AX04001307 AM22
Licence No and Date	0511011025/15/03/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	102 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	PORWAL TAR PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00389836AM22
RA File Number	50AX04000036 AM22
Licence No and Date	5011000427/16/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	103 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00404093AM22
RA File Number	03AX04001881 AM22

Licence No and Date	0311013392/28/03/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	104 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00409773AM22
RA File Number	03AX04001916 AM22
Licence No and Date	0311013520/31/03/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	105 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000670AM23
RA File Number	05AX04000352 AM23
Licence No and Date	0511012340/09/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022	

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	106 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000699AM23
RA File Number	03AX04002110 AM22
Licence No and Date	0311014632/10/05/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	107 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000915AM23
RA File Number	03AX04002046 AM22
Licence No and Date	0311014906/20/05/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	108 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001032AM23
RA File Number	05AX04000599 AM23
Licence No and Date	0511012841/27/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	109 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001033AM23
RA File Number	03AX04000835 AM23
Licence No and Date	0311015056/27/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	110 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001060AM23
RA File Number	03AX04000831 AM23

Licence No and Date	0311015090/30/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	111 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001190AM23
RA File Number	03AX04002047 AM22
Licence No and Date	0311015242/04/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	112 / NC/4/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001264AM23
RA File Number	09AX04000412 AM22
Licence No and Date	0911003143/08/06/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to take cue from SION A 1094 and ratify the norms as under:-	

Export Item: Chrome Oxide Green (**Minimum Cr₂O₃, 99.15 %**)

Qty.: 1 MT

Import Items:

S. No.	Description	Qty. recommended
1	Chrome Ore (Cr₂O₃ content 43.44%)	2.38 MT
2	Soda Ash	2.225 MT
3	Ammonium sulphate	0.86 MT
4	Wood cuts for Pallets	Net to net
5	Nails for Pallets	Not Allowed in packing materials
6	Jumbo Bags of relevant size	Net to net

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	113 / NC/4/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	HERBERT BROWN PHARMACEUTICAL & RESEARCH LABORATOR I ES
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001269AM23
RA File Number	03AX04000970 AM23
Licence No and Date	0311015353/08/06/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
NittoPhase HL Me-A-(N-	55 Kg	Nittophase HL Solid Support	46.20 Kg

Bz)(Powder)		DMT-2'-O-Me-A(Bz)-3-O-succinate, TEA salt OR 5'-O-DMT 2'-O-Methyl-Adenosine(N-Bz) Succinate TEA salt	17.93 Kg
		O-(benzotriazole-1-yl)-N,N,N',N'-tetramethyluronium hexafluorophosphate (HBTU)	9.57 Kg
		N-methylimidazole (NMI)/ 1-methylimidazole	30.86 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	114 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001306AM23
RA File Number	05AX04000751 AM23
Licence No and Date	0511013142/10/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	115 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001361AM23
RA File Number	02AX04000138 AM23
Licence No and Date	0211002534/13/06/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	116 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	PORWAL TAR PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001383AM23
RA File Number	50AX04000027 AM23
Licence No and Date	5011000507/14/06/2022

Norms Committee Decision:

Meeting Remarks :

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Aug/2022-23/8 dated 02.09.2022

1. Weight of Export item in Kg term.
2. Composition of export item, indicating net import content of Coal Tar Pitch and resin, indicating chemical name of Resin.
3. Calculation for the requirement of inputs both imported and indigenous per kg of export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	117 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001394AM23
RA File Number	05AX04000777 AM23
Licence No and Date	0511013220/15/06/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	118 / NC/4/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001431AM23
RA File Number	07AX04000384 AM23
Licence No and Date	0711004321/16/06/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to take cue from SION A 1569 and ratify the norms as under:-

S.no	Export description	Qty.	Import	Qty. recommended
1	PRINTED BOOKS = Qty 65000 Nos (consists of Printing Thin paper - uncoated, 30gsm, 72 cm- 54864 Kgs	54864 Kgs (65000 nos) ,	Printing Thin paper - uncoated, 30gsm, 72 cm plus or minus 10%	61,448.00 Kgs
2	PRINTED BOOKS = Qty 29976 Nos (consists of Printing Thin paper - uncoated, 36 gsm, 67 cm 25161 kg -	25161.0 kg (29976 nos)	Printing Thin paper - uncoated, 36gsm, 67 cm plus or minus 10%	28,180.00 Kgs
3	PRINTED BOOKS = Qty 10700 Nos (consists of Printing Thin	12224.0 kg (10700 nos)	Printing Thin paper - uncoated, 39gsm, 67 cm plus or minus 10%	13,691.00 Kgs

	paper - uncoated, 39gsm, 67 cm- - 12224.0 kg			
4	PRINTED BOOKS = Qty Nos 18000 Copies (consists of Printing Thin paper - uncoated, 30gsm, 91 cm- 9204 kg	9204 kg (18000 nos)	Printing Thin paper - uncoated, 30gsm, 91 cm plus or minus 10%	10,308.00 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	119 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	HPL ADDITIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001455AM23
RA File Number	05AX04000754 AM23
Licence No and Date	0511013272/17/06/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	120 / NC/4/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001508AM23
RA File Number	05AX04000863 AM23

Licence No and Date	0511013315/20/06/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to take cue from SION A 3105 and ratify the norms as under:- Export Item: CHLORINATED PARAFFIN (CHLORINE CONTENT 45%) Qty.: 5,00,000 kg Import Item: PARAFFIN OLEFIN C 10 C 30 Qty.: 2,75,000 kg RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	121 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	HPL ADDITIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001555AM23
RA File Number	05AX04000870 AM23
Licence No and Date	0511013336/21/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	122 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001588AM23
RA File Number	03AX04001468 AM22
Licence No and Date	0311015771/22/06/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	123 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	RALLIS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001615AM23
RA File Number	03AX04001854 AM23
Licence No and Date	0311015807/23/06/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	124 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001865AM23
RA File Number	02AX04000195 AM23
Licence No and Date	0211002667/05/07/2022

Norms Committee Decision:

The committee considered the case as per the agenda and notes that the firm did not appear for the personal hearing. Hence, the committee decided to defer the case.

Case No.	125 / NC/4/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022		
HQ File Number	HQRNORM APPLY 00001961AM23		
RA File Number	07AX04000523 AM23		
Licence No and Date	0711004610/11/07/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to take cue from SION A 1569 ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PRINTED BOOKS = Qty 22000 Nos (consists of Thinopaque Printing Thin paper - uncoated, 36gsm, 89 cm- plus or minus 10% 16678 kg)	16678.0 Kgs 22000 copies	Thinopaque Printing Thin Paper - uncoated, 36gsm, 89 cm plus or minus 10%	18,679 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	126 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001962AM23
RA File Number	03AX04002148 AM23
Licence No and Date	0311016244/11/07/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	127 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002303AM23
RA File Number	03AX04002433 AM23
Licence No and Date	0311016662/27/07/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	128 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002304AM23
RA File Number	03AX04002432 AM23
Licence No and Date	0311016663/27/07/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	129 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002369AM23

RA File Number	03AX04002505 AM23
Licence No and Date	0311016738/29/07/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	130 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002380AM23
RA File Number	03AX04002502 AM23
Licence No and Date	0311016756/01/08/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	131 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SOHUM ENTERPRISES
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002445AM23
RA File Number	07AX04000584 AM23
Licence No and Date	0711004834/03/08/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022	

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	132 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002476AM23
RA File Number	03AX04002575 AM23
Licence No and Date	0311016866/04/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	133 / NC/4/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	SUMITOMO CHEMICAL INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002565AM23
RA File Number	03AX04002641 AM23
Licence No and Date	0311017072/10/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Chloropyriphos Technical 97% Min. (Chloropyriphos Ethyl Technical 97% Min)	1 Kg	2,3,5,6-Tetrachloro Pyridine (SYMTET)	0.639 Kg

		O,O-Diethyl Thiophosphoryl Chloride (DETCL)	0.566 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	134 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002603AM23
RA File Number	03AX04002721 AM23
Licence No and Date	0311017121/11/08/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	135 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002647AM23
RA File Number	03AX04002616 AM23
Licence No and Date	0311017257/16/08/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	136 / NC/4/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SUDARSHAN CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002675AM23
RA File Number	31AX04000139 AM23
Licence No and Date	3111001622/17/08/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/ Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	